

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 2541/2019

This the 28th day of August, 2019

**Hon'ble Ms. Jasmine Ahmed, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

HARDEEP CHUGH
Stenographer Grade II
R/o G 45, Airport Colony,
INA Colony, Near to Vikas Sadan,
New Delhi - 110023

...Applicant

(By Advocate: Sh. Avijit Singh)

VERSUS

1. Ministry of Civil Aviation
Dy. Director General of Civil Aviation,
Rajiv Gandhi Bhawan,
New Delhi-110003
2. Directorate General of Civil Aviation,
Through
Director General of Aviation
Aurbindo Marg, Opp. Safdarjung Airport,
New Delhi-110003
3. Dy. Director General of Civil Aviation,
Northern Region, G+5 Building,
Indira Gandhi International Airport,
New Delhi – 110003

... Respondents

ORDER (Oral)**Hon'ble Ms. Jasmine Ahmed:**

Heard the learned counsel for applicant.

2. Learned counsel for applicant says that the respondents have changed the eligibility criteria for being promoted to the post of Stenographer Grade I, to which the applicant has made several representations, the latest one being dated 08.05.2019.
3. Learned counsel for applicant states that the applicant will be feeling satisfied if a direction is given to the respondents to decide her representation, in a time bound manner.
4. Accordingly, the respondents are directed to decide the representation dated 08.05.2019, by passing a detailed reasoned and speaking order as per rules, with intimation to the applicant, within three months from the date of receipt of a certified copy of this order. Therefore, the OA is disposed of without commenting on the merit of the case. No costs.

(Aradhana Johri)
Member (A)

(Jasmine Ahmed)
Member (J)